सत्यमेव जयते

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Sep/202223/8 dated 23/09/2022 (actually held on 30/09/2022) under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
3	Shri Nand Lal, Technical – 3	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

MANUAL CASE

Case No.	A-01
Meeting No.	NC/3/MEET/Sep/202223/8
Date	23/09/2022
Firm's Name	M/s Privi Speciality Chemicals Limited
HQ F. No.	01/82/162/00002/AM23/DES-III [P-32923]
Office of Development Commissioner, SEEPZ Special Economic Zone, Mumbai D.O. Letter No.	SEEPZ-SEZ/EOU/99/05-06/Vol-III/11754
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Privi Speciality Chemicals Limited for fixation of adhoc norms of 30 export products - Office of Development Commissioner, SEEPZ, SEZ, Mumbai

Decision: The Committee considered the request of firm and it was decided to call for following information / documents from the firm and SEZ, Mumbai:

- **(i)** **Whether adhoc norms have been fixed by SEEPZ for initial period of six months. If so, please provide the same including visit report of MSME technical authority, if any.**
- **(ii)** **COA report of export product and import items for which wastage norms to be fixed.**
- **(iii)** **If the product is for purification, the same may clearly be mentioned and if the chemical reaction takes place, then to give chemical reaction with molecular weight.**
- **(iv)** **Justification for wastage / low yield for the manufacture of each of export product.**
- **(v)** **IEM has been filed for the organic chemicals which allows to manufacture and sale of items in domestic sector also. Therefore, to indicate reason for filing IEM at the location for the manufacturing of organic chemicals.**

Meeting ended with thanks to Chair and participants

*****